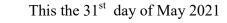
CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 61/91/2020



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Sharan Gupta, Age 24 years, S/o Sh. Navneet Gupta, R/o No. 17, Ward No. 10, Rajouri. And 13 ors.

.....Applicant

(Advocate: - Mr. Abhinav Sharma)

Administration

Versus

1. Union Territory of J&K through Commissioner/Secretary Science & Technology Department, Civil Secretariat, Jammu/Srinagar and 2 ors.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

T.A. No. 61/91/2020 arises out of WP (C) No.82/2020, wherein relief is claimed against Jammu & Kashmir Energy Development Agency (JKEDA). This Tribunal does not have jurisdiction in respect of the employees of Jammu & Kashmir Energy Development Agency (JKEDA). The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Manish/Shashi/Arun